

3

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/FA/MA No.....1999 (OA-331/98)

Rakesh Narayan Dubey Versus Union of India & Ors.

Date of Order	Orders
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Sufficient time has been given for removing the defects, even a notification has also been issued in this regard, the defects have not been removed so far. Hence the OA is being listed before D.R. (Judd) on 28/7/99 for further orders.

S.O (Judd)

PSM
22/7/99

28-7-98

None present for the applicant.
Defects have still not been removed. The application is fit to be declined for registration under Rule 5(4) of the CAT (Procedure) Rules 1987.
Be listed before the Hon'ble Court on 24-8-99, if the defects are not removed till the date fixed.

(Signature)
28/7/98
(Sankar Varma)
Deputy Registrar

Defect not removed.
(Signature)

MA NO. - 199 (D - 575/99) (OA 331/98)

24.8.98

Mr. S. C. Sathi, Counsel for the applicants

Heard.

The Counsel for the applicants states that the applicants in this MA shall now file another misc. Application in its place instead of removing the defects pointed out by the Registry. The applicants are permitted to withdraw this MA. The applicants may file a fresh MA. MA stands dismissed as withdrawn.

(Signature)

(N. P. NAWANI)
ADMINISTRATIVE MEMBER

(Signature)
(GOPAL KRISHNA)
Vice Chairman (J)